

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 22**

**CA 100/2024 In CP/43(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES:      **MEGHRAJ S JAIN V/s SHREERADHEY**  
**MANGAL      GOLD      CHAIN      PRIVATE**  
**LIMITED**

Section 59 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

**CA No. 100/2024 -**

1. Mr. Ashish Pyasi, Advocate i/b Siddharth Doshi, Advocate appeared for the Applicant.
2. DR. S. K. Jain a/w Adv. Ricky Sampat appeared for the Respondent.
3. Learned Counsel for the Respondent raised an objection. However, this Bench vide order dated 19.01.2024 has already held that parties shall be at liberty to advance their arguments on the said modifications.
4. Learned Counsel for the Petitioner informs that 100 % shareholder of the Respondent Company are owned by them and Respondent no. 2 & 3 are simply Directors who are not facilitating their appointment on the Board of the Company which is against the wish of the shareholder which is recorded in the resolution passed by the shareholders in EOGM dated 7.11.2022. In view of this, Respondent no. 2 & 3 are directed to implement

the resolution passed in the EOGM dated 07.11.2022 within 30 days and file necessary form with the Registrar of Company to that effect.

5. In view of above, **CA No. 100/2024** is **allowed** and **disposed of**.

**Company Petition** –

1. List this matter on **10.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna